

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2939

ANSWERED ON:14.03.2011

SETTING UP OF SPECIAL COURTS

Lal Shri Kirodi ;Natarajan Shri P.R.;Punia Shri P.L. ;Sainuji Shri Kowase Marotrao

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Hon`ble Supreme Court has issued directions to Union Government, State Governments and the National Commission for Scheduled Castes/National Commission for Scheduled Tribes to set up cells, special courts and appoint deputy nodal officers to check atrocities on the dalits;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

(a) Ministry of Social Justice and Empowerment had received a Writ Petition (Civil) No. 140 of 2006 (National Campaign for Dalit Human Rights & Ors Vs Union of India & Ors), in which the Ministry was one of the respondents. It has been prayed in the said petition to inter-alia, set up special courts, protection cells and appoint nodal officers. The Ministry has not received any directions of the Supreme Court in said petition. National Commission for Scheduled Castes has informed that the Commission has not received any such direction from the Apex Court in this petition.

(b) & (c) Does not arise.